

(c) whether it is also a fact that Walmart has started its operations in the country recently; and

(d) if so, the policy guidelines under which they have started operations as JV partner with Bharti?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) As per the extant policy, Foreign Direct Investment (FDI) is not permitted in retail trade, except in Single Brand product retailing where FDI up to 51% is permitted, with prior Government approval and subject to the following conditions:

- (i) Products to be sold should be of 'Single Brand' only;
- (ii) Products should be sold under the same brand internationally; and
- (iii) 'Single Brand' product-retailing would cover only products which are branded during manufacturing.

(c) Yes, Sir.

(d) FDI up to 100% is permitted in wholesale cash & carry trading on automatic route.

Revival of talks in Doha Round at WTO

1204. SHRI RAJIV PRATAP RUDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is keen to revive road blocked talks in Doha Round at WTO;
- (b) what are the main issues;
- (c) what are the concessions on offer to India; and
- (d) India's position in the talks and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) India is committed to a rule-based, multilateral trade regime which is fair and equitable and an early conclusion of the Doha Round of trade negotiations at the World Trade Organisation (WTO); however, the core concerns of the Round, namely, the development concerns of developing countries, have to be addressed.

(b) The Doha Round covers Agriculture, Non-Agricultural Market Access, Services, issues related to Trade-related Intellectual Property Rights and several other areas.

(c) The flexibilities available to India and other developing countries include, *inter alia*, provisions for lower tariff cuts over a longer implementation period and special provisions for lower tariff cuts on some products to enable developing countries to meet their food security, livelihood security and rural development needs and to protect their sensitive industrial tariff lines.

(d) The principal aim of India's negotiating strategy in the negotiations has been to protect the interests of farmers particularly with regard to their food and livelihood security and to protect sensitive industrial sectors from the impact of tariff reductions or bindings.

Agri-export from India

1205. SHRI NARESH GUJRAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what was the total commodity-wise figure of agri-exports from India in the last three years; and

(b) India's share, in percentage, of total global agri-exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Commodity-wise figure of agri-export from India for the last three years is available on the website of the Department of Commerce and Agricultural and Processed Food Export Development Authority (APEDA) at www.dgciskol.nic.in and www.apeda.com respectively.

(b) In 2008, India's share in US dollar term is about 1.35% of world trade in agriculture.

Performance of SEZs in the country

1206. DR. (SHRIMATI) NAJMA A. HEPTULLA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has assessed the performance of SEZs in the country;

(b) if so, how much foreign investment has been attracted by them during the last three years, sector-wise;

(c) what has been the impact of global meltdown on the performance of SEZs in the country;

(d) whether Government is going to freeze the granting of SEZs in the country;

(e) if so, the details and whether Government have resolved the issues of agitating farmers whose land was acquired for the purpose; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) In terms of provisions of SEZ Act, 2005 and SEZ Rule, 2006, SEZ units are required to submit Annual Performance Report and Developers are required to submit Quarterly Report on their performance. These are scrutinized/monitored by the Development Commissioners of the concerned SEZs as well as by the Approval Committee.

(b) According to readily available information, the total foreign direct investment in SEZs is to the tune of Rs. 10,983 crore.

(c) The impact of economic meltdown on the performance of SEZs cannot generally be ruled out. However, export from the SEZ during the financial year 2008-09 has been to the tune of Rs. 99,689 crores registering a growth of 50% over the export for the year 2007-08.